

(b) and (c) Ex-Servicemen cannot be resettled as per the prescribed reservations for various reasons, inter-alia:

- (i) Reluctance of ex-Servicemen to take up civil employment far from their homes.
- (ii) A large percentage of ex-Servicemen are unable to satisfy the various prescribed criteria/qualifications of the civil jobs reserved for them.
- (iii) A limited number of ex-Servicemen are available for absorption against the reserved vacancies in scientific and industrial appointments.
- (iv) The reluctance of ex-Servicemen to join Central Police Organisations and Para Military Forces which have a substantial number of vacancies reserved for them.

[English]

Appointment of SCs/STs Judges in High Courts

663. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the vacancies of Judges in the different High Courts under the Scheduled Castes and Scheduled Tribes reservation category. Court-wise; and

(b) the steps being taken to fill up the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b) Appointment of Judges of the High Courts are made in terms of relevant provisions of the Constitution of India which do not provide for reservation for any caste or class of persons.

Irregularities in Punjab and Sind Bank

664. SHRI UDAY SINGH RAO GAIKWAD: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Punjab & Sind Bank Ki Sadar Shakha Mein Ek Karod Se Jyada Ka Golmal" appearing in Jansatta dated July 3, 1991;

(b) if so, the facts in this regard;

(c) whether the Government propose to conduct an inquiry into the matter; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) Central Economic Intelligence Bureau (CEIB) advised the Branch Manager, Sadar Branch of Punjab & Sind Bank on 15-5-91 not to make payment of 40 Fixed Deposit Receipts (FDRs) since they were suspected to be in bogus names. However, the Branch Manager released these 40 FDRs aggregating to Rs. 1.02 crores (including interest) on 15th May, 1991 itself. The proceeds were credited by way of Manager's cheques, to the respective Savings Bank Accounts, which were hurriedly opened on 15-5-1991, without complying with the formalities connected with opening of new accounts. The amounts were withdrawn from these S/B accounts on the 16th May, 1991.

(c) Yes, Sir. The branch manager has been suspended and the matter has been taken up by Central Bureau of Investigation.

(d) does not arise.

Export of Basmati Rice

665. SHRI SOBHANA DRESWARA RAO VADDE: Will the Mi-

nister of COMMERCE be pleased to state:

(a) the quantity and value of the Basmati Rice Exported during the last three years, country-wise and year-wise;

(b) whether there is scope for increasing export of basmati and few other superfine varieties of rice; and

(c) if so, the steps taken in this regard?

THE DEPUTY MINISTER IN
THE MINISTRY OF COMMERCE

(SHRI SALMAN KHURSHEED):
(a) A statement of export of basmati rice for the last three years (Year-wise and country-wise) is attached.

(b) Yes, Sir.

(c) Government assists export of basmati rice by sponsoring delegations to the major overseas markets, helping exporters to participate in the trade fairs and by providing infra-structural support. The recent exchange rate adjustments and enlarged REP (Exim Scrip) scheme would have a favourable impact on basmati rice exports.

STATEMENT

Countrywise and Yearwise Exports of Basmati Rice

Qty. M. Tonne
Value: Rs. Lakh

<i>Country</i>	<i>1988-89</i>		<i>1989-90</i>		<i>1990-91</i>	
	<i>Qty.</i>	<i>Value</i>	<i>Qty.</i>	<i>Value</i>	<i>Qty.</i>	<i>Value</i>
TOTAL	349687	33353	396895	41206	241876	28813
MIDDLE EAST	183954	19145	253451	28359	192361	22883
Bahrain	5825	637	9900	1487	8394	1166
Kuwait	33890	3706	46852	5403	9739	1135
Oman	17925	1665	12961	1347	2481	298
Qatar	1081	118	625	79	1168	152
Saudi Arabia	108521	10765	159739	17327	154080	17907
U.A.E.	16712	2254	23374	2716	16448	2217
Yamen Pdr	51	8
WESTERN EUROPE	24328	2879	21095	2305	25578	3025
Belgium	21	3	442	59	63	9
France	500	61	1070	122	1008	121
Germany FR	137	21	250	36	620	78
Netherlands	596	97	3392	408	6695	830
Norway	56	8	145	20	142	22
U. K.	23018	2689	15796	1660	16649	1912
Denmark	43	7
Greece	63	7

Country	1988-89		1989-90		1990-91	
	Qty.	Value	Qty.	Value	Qty.	Value
Italy	232	31
Sweden	63	8
North America	10169	1240	6877	1095	5336	885
U.S.A.	9395	1127	6464	1036	4323	723
Canada	774	113	413	59	1013	162
ESCAP	183	24	42	5	83	12
Hong Kong	53	9
Singapore	90	9	21	2
Sri Lanka
Malasia
Australia	38	6	21	3	62	8
Thailand	21	4
EASTERN EUROPE	130746	10032	109982	8687	575	69
U.S.S.R.	130746	10032	109982	8687	575	69
AFRICA	277	28	21	2
Seychelles	73	7
Mauritius	21	2
Djibouti	204	21
OTHERS	30	5	5427*	767	17943**	1939**

Source: Daily list of exporters of the Custom Houses & Kandla, Jamnagar Port Trust. Based on Kandla Port Trust.

* Exports through Bombay & Cochin Ports for which countrywise figures are not available.

** Includes 17500 tonnes & valued at 19 crores of export from Kandla Port for which countrywise detail are not available.

Expansion of Public Transport

666. SHRI SUSHIL CHANDRA VERMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to liberalise expansion of public transport in the public and Private Sectors to meet the requirements of different classes of travelling public, curb the use of private vehicles by

individuals and effect savings in the use of petrol and diesel; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir. Government have recommended to the Delhi Administration to introduce a scheme of special stage carriage permits at a fare structure higher than that of Delhi Transport Corporation, with